BENCH-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P (IB).No. 344/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st July, 2017, 10.30 A.M

Name of the Company Under Section		Duncan Industries Ltd And Kanwar Prem Charak 9 IBC		
ι.	· (NDRAJEET	DASGUPTA	Petitioners	10 jul Desyble 31/4/17
١,	RISHAV B	BANERJEE, ADV	Respondent	Rishau Boarery 31/7/17
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31.07.2017 - C.P. (IB) No. 344 / KB / 2017 - Duncan Industries Ltd. and

Kanwar Prem Charak.

ORDER

Ld. Lawyer on behalf of the Operational Creditor as well as Corporate

Debtor is present.

The Ld. Lawyer appeared on behalf of the Corporate Debtor has raised

objection with regard to the maintainability of the instant petition.

On perusal of the record, it is found that the petition was filed on 31.05.2017

under defect but then even the said petition is registered and no notice was

given to the Petitioner / Operational Creditor from the registry to rectify the

defects as such Operational Creditor could not rectify the same and the

matter is listed for hearing. The said defect came to the knowledge of the

Operational Creditor only today as such he prayed for short time to rectify

the defects as also Provision of the I.B.C. provide 7 days time to rectify the

defects on coming to the knowledge.

Order is fixed on 07.08.2017.

(MANORAMA KUMARI)

MEMBER (J)